

Co. judgement
Gulmara 619/93

OA 623/93

Depute for
I&S set

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, MUMBAI 400001

O.A.Nos. 619/93;
621/93;
623/93 WITH M.P.NO.42/96;
624/93;
625/93 WITH M.P.NO.43/96;
627/93;
662/93;
663/93;
664/93;
665/93 WITH M.P.NO. 53/96
666/93 WITH M.P.NO.123/96
673/93 WITH M.P.NO.124/96
674/93 WITH M.P.NO.126/96
675/93 WITH M.P.NO.243/96
677/93
685/93 WITH M.P.NO. 76/96
704/93 WITH M.P.NO.127/96
705/93 WITH M.P.NO.128/96
706/93 WITH M.P.NO.125/96

DATE : TUESDAY THE 4TH FEBRUARY, 1997

CORAM: Hon. Shri B S Hegde, Member(J)
Hon. Shri P P Srivastava, Member(A)

R.V. WAIKAR	..APPLICANT IN O.A.NO.619/93
L.A. GAVANE & 4 ORS.	..APPLICANTS IN O.A.NO.621/93
A.R. KULKARNI	..APPLICANT IN O.A.NO.623/93
SMT. NAGVENI GIRISH	..APPLICANT IN O.A.NO.624/93
N.G. SWARGE & 8 ORS.	..APPLICANTS IN O.A.NO.625/93
A.M. ISHACK	..APPLICANT IN O.A.NO.627/93
M.B. JOSHI & 3 ORS.	..APPLICANTS IN O.A.NO.662/93
SMT. JASMIN JOSHI	..APPLICANTS IN O.A.NO.663/93
M.G. JOSHI & 2 ORS.	..APPLICANTS IN O.A.NO.664/93
S.H. VAIDYA & 12 ORS.	..APPLICANTS IN O.A.NO.665/93

L.N. BHUJBAL	..APPLICANT IN O.A.NO.666/93
S.B. NAVALE & 11 ORS.	..APPLICANTS IN O.A.NO.673/93
S.G. THORAT	..APPLICANT IN O.A.NO.674/93
M.E. APTE	..APPLICANT IN O.A.NO.675/93
J.A. KARNIK	..APPLICANT IN O.A.NO.677/93
A.D. KWALE & 5 ORS.	..APPLICANTS IN O.A.NO.685/93
G.K. GAUTAM	..APPLICANT IN O.A.NO.704/93
T. JOHN & 5 ORS.	..APPLICANTS IN O.A.NO.705/93
N.K. SHAH & 7 ORS.	..APPLICANTS IN O.A.NO.706/93

(By Mr. C V Atre
Counsel for the applicants)

V/s.

1. The Government of India
Rep. by its Secretary
Ministry of Defence
New Delhi 110011
2. The Scientific Advisor to
Raksha Mantri & Director
General, R&D,
Raksha Mantralaya
New Delhi 110011
3. The Director
Naval Chemical & Metallurgical Lab.
Post Bag No.10012 GPO, Mumbai
4. The Director
Research & Development Est.(Engg.)
Pioneer Lines, Dighi, Pune 15
5. The Director
Vehicles Research & Development
Estt. PO>Vahan Nagar
Arangaon,
Ahmednagar 414006

6. The Director
Scientific Analysis Group
Metcalfe House
Delhi 110054

& Other Private Respondents

(Official Respondents by
Mr. R K Shetty, Central Govt.
Standing Counsel) .. Respondents

ORDER

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[Per: B S Hegde, Member(J)]

1. Heard Mr. C V Atre, counsel for the applicants and Mr. R K Shetty, counsel for the respondents and perused the record.
2. Ld. Counsel for the applicant states that the relief prayed for in the O.As. has already been granted by the respondents. He prays that since there is a considerable delay in making payment of the arrears the respondents should be directed to pay interest for the period the payment was delayed and also award costs of the application.
3. We have considered the plea of the Ld. Counsel for the applicants. Having regard to the facts and circumstances of the case we do not see any merit in the contentions. Prayer for interest and costs is rejected.

.4.

4. We dispose of all the OAs and M.Ps. with no
order as to costs.

(P.P.Srivastava)

Member(A)

(B.S.Hegde)

Member(J)

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